•tions under sub-section (3) of section 5 of the Indian Aircraft AGt. 1934.—

- Ministry of Communications Notification No. ARil937(10)j F. No. 1T)-A|27-55, , dated the 17th November, 1955, publishing further amendments to the Indian Aircraft Rules, 1937, together with an explanatory note thereto.
- of Ministry Communications Notification No. AR|1937 (11) | F. No. 10-A 17-55, dated the 3rd December, 1955, publishing further amendment to the Indian Aircraft Rules, 1937, together with an explanatory note thereto.
- Ministry of Communications v<iii) Notification No. ARi'937(8)| F. No. 10-A|20-53, dat* . the 8th December, 1955, publishing further amendments to the Indian Aircraft Rules, 1937, together with an explanatory note thereto. [Placed in the Library. See No. S-2|56 for (i) to (ill).]

. MINISTRY OF FOOD AND AGRICULTURE NOTIFICATION

THE MINISTER FOR AGRICULTURE (DR. P. S. DESHMUKH): Sir, I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agriculture Notification S.R.O. No. 2080, elated the '24th September, 1955, publishing amendments to the Fruit Products Order, 1955. [Placed in the Library. See No. S-5|56.]

MINISTRY OF COMMERCE AND INDUSTRY NOTIFICATIONS

MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir. I lav on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the follow-: ing notifications: -----

(i) Ministry of Commerce and Industry Notification S.R.O. No.

- 325, dated the 15th February, ' 1956, declaring jute textiles to be an essential commodity for the Essential purposes of the Commodities Act, 1955.
- (ii) Ministry of Commerce Industry Notification S.R.O. No. 326, dated the 15th February, 1956, publishing the Jute Tex tiles (Control) Order, 1955.

[Placed in the Library. See No. S-47/56 for (i) and (ii).]

MINISTRY OF FOOD AND AGRICULTURE NOTIFICATIONS

MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): Sir, I lay on the Table a ctopy each of the following Notifications made under sub-section (4) of section 3 of the Essential Supplies (Temporary Powers) Act, 1946: —

- (i) Ministry of Food and Agriculture Notification S.R.O. No. 2406, dated the 16th July, 1954, appointing an Authorised Controller in respect of the Mahesh-wari Khetan Sugar Mills Limited, Ramkola, District Deoria.
- fiil Ministry of Food and Agriculture Notification S.R.O. No. 2407, dated the 16th July, 1954, appointing an Authorised Con troller in respect of the Ishwari Khetan Sugar Mills Limited. Lakshmigani, District Deoria.
- (iii) Ministry of Food and Agriculture Notification S.R.O. No. 2408, dated the 16th July, 1954, appointing an Authorised Con troller in respect of the Jagdish Sugar Mills Limited, Kathkuivan.

[Placed in the Library. See No ■ S-48/56 for (i) to (iii).]

Sir, I lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications: —

- (i) Ministry of Food and Agriculture Notification S.R.O. No. 3438, dated the 8th November, 1955, cancelling Government Notification S.R.O. No. 24G6, dated the 16th July, 1954.
- (ii) Ministry of Food and Agriculture Notification S.R.O. No. 3439, dated the 8th November, 1955, cancelling Government. Notification S.R.O. No. 2407, dated the 16th July, 1954.

[Placed in the Library. See No. S-5/56 for (i) and (ii).]

- (iii) Ministry of Food and Agriculture Notification S.R.O. No.
 3568, dated the 25th November,
 1955, cancelling Government.
 Notification S.R.O. No. 2498,
 dated the 16th July, 1954.
- (iv) Ministry of Food and Agriculture Notification S.R.O. No.
 3569, dated the 25th November.
 1955, cancelling Government Notification S.R.O. No. 3311, dated the 28th October. 1954.

TPlaced in the Library. See No. S-3156 for (iii) and (iv).]

ORDER OF LEGISLATIVE BUSINESS

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-. YAN SINHA): With your permission Sir, I beg to announce the order of Legislative Business for this Sabha up to the end of this month.

- It is proposed to bring forward the following Bills after the conclusion of the debate on Presidents Address in the order shown:
- (1) Representation of the People (Amendment) Bill.
- (2) Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill.
- (3) Indian Red Cross Society (Amendment) Bill.

- (4) St. John Ambulance Association (India) Transfer of Funds BilL
- (5) All-India Institute of Medical-Sciences Bill.
- (6) Control of Shipping (Continuance)
- (7) Capital Issues (Continuance off Control) Amendment Bill.
 - (8) Sales Tax Laws Validation Bill-

Of these the first four Bills have been passed by the Lok Sabha. The-rest are pending in that Sabha:

Time permitting, provision will' also-be made for a discussion on the notifications issued in respect of the nomenclature of decimal coinage and on the reports of the Union Public Service Commission, for which some members of this Sabha have *given* notice of motions which have been.-admitted by the Chairman.

MOTIONS FOR ELECTIONS TO COMMITTEES

THE MINISTER FOR FOOD AWAGRICULTURE (SHRI A. P. JAIN): Sir, I beg to move:

"That' in pursuance of sub-rule-(6) of rule 2 of the Rules of the-Indian Council of Agricultural Research- read with sub-rule (6) of rule 6 thereof, this House do proceed to elect, in such manner as the-Chairman may direct, one member-from among themselves to be a member of the Indian Council off Agricultural Research *vice* Shri K. S. Hegde, who retired from the membership of the Council of States on the 2nd April, 1954. and ceased to be a member of the Indian Council of Agricultural Research with effect from that date."

DR. RAGHUBIR SINH (Madhya Pradesh): On a point of information, Sir, may I know why this seat remained unfilled for two years? Shri K. S. Hegde retired on 2nd April 195*' and this motion should have come